



2026:AHC:25846-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1761 of 2026

Vasindar Nishad And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Rajendra Prasad Shukla, Ram Mohan Yadav
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned AGA for the State has pointed out that in the instant case, investigation has already been concluded and the final report has been submitted in favour of the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid facts but has submitted that he does not intend to further press this writ petition and seeks to withdraw it.
4. Learned AGA for the State has no objection to the aforesaid prayer.
5. In view of the above, this writ petition is **dismissed** as withdrawn.

February 5, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)